GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI,

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 653

ANSWERED ON 04.02.2021

CONSTRUCTION OF EMBANKMENT OF POLAVARAM PROJECT

653. SHRI SAPTAGIRI SANKAR ULAKA

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether it is a fact that embankments are proposed to be constructed by the Government of Andhra Pradesh to prevent submergence in Odisha territory and if so, the details thereof along with the feasibilities of the proposal;
- (b) whether any forest land in Odisha terriory is likely to be affected due to construction of proactive embankment of Polavaram project;
- (c) if so, the manner by which final forest clearance has been given to the project;
- (d) whether co-basin State Odisha been been consulted during Polavaram multi-purpose clearance process and if so, the details thereof; and
- (e) the details of the standard extent procedures for clearance of inter-State projects by Technical Advisory Committee (TAC) of the Ministry?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA)

(a) to (c) As reported by the Government of Andhra Pradesh (GoAP), provision has been made in the 2nd Revised Cost Estimate for construction of Protective Embankment with suitable drainage arrangements along the rivers Sabari and Sileru to prevent submergence in the territories of Odisha and Chhattisgarh. Further, GoAP has intimated that forest land is not required for construction of above mentioned protective embankments in Odisha.

As informed by GoAP, Stage-II forest clearance has been accorded by Ministry of Environment & Forests (MoEF) vide Letter No. 8-123/2005-FC, dated 28.07.2010 for this project.

(d) The Detailed Project Report of Polavaram Irrigation Project was received during September, 2005. Thereafter, Central Water Commission (CWC) held interstate meetings on 28.09.2006 & 29.10.2007, wherein representatives of Andhra Pradesh, Odisha and Chhattisgarh participated. The project proposal was accepted by Advisory Committee of Ministry of Water Resources, River Development & Ganga Rejuvenation (erstwhile MoWR) in its 95th meeting held on 20.01.2009.

- (e) Procedure involved in appraisal of Irrigation, Flood Control and Multi-purpose Projects (Major and Medium) having inter-state ramifications is as below:
 - "In-Principle" consent by CWC for preparation of Detailed Project Report (DPR) after establishing soundness of the project proposal submitted by Project Authorities of a State from various aspects, such as international/inter-state aspects, hydrology, irrigation planning, brief environmental aspects, intended benefits etc.;
 - Steps for Preparation of DPR and obtaining necessary statutory clearances from Ministry of
 Environment, Forest & Climate Change in respect of Environment Impact Assessment and Forest
 area etc. begin subsequently by the concerned Project Authorities. In case diversion of Scheduled
 Tribe population is involved, the clearance of Rehabilitation & Resettlement Plans is obtained from
 the Ministry of Tribal Affairs;
 - DPR in complete shape is examined in CWC to finalize project cost, BC Ratio, etc. In states where Central Design and Planning Organization does not exist, CWC also checks design part of the project;
 - State Govt obtains concurrence of the State Finance Department for the finalized cost.
 - The project proposal, thereafter, is put up to the Advisory Committee of the Ministry for its consideration.
